

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 2nd day of June 2020

Cr.No.513/2020

Cr.M.P.No.1324/2020

A1.Pakkiyaraj (Aged 37/2020)

s/o.Palraj

....

Petitioner/Accused

A2.Anandan(Ramachandran) (Aged 29/2020)

s/o.Palanisamy

....

Petitioner/Accused

/Vs/

State through the Inspector of Police,

Alnaganallur PS.Cr.No. 513/2020

U/s.294(b),324,506(2) IPC and

4 TNPHW act

....

Respondent/Complainant

Accused Remanded on 28.05.2020

This Counsel for the accused filed bail petition U/s.437 Cr.P.C to the E-mail ID of the Court on 01.06.2020 due to outbreak of COVID – 19 Lock down and the notice also given to the APP through E-Mail. The APP also appearing for the state filed reply to the E-Mail ID after getting instructions from the Investigation Officer and after hearing both sides via video conferencing this court passed the following.

ORDER

Heard. Records perused. The counsel for the petitioner/accused argued that the accused has been in the Judicial Custody for past 06 days and the case is falsely implicated and accused persons are innocent, Hence prayed for bail. The prosecution in their reply stated that the defacto complainant and her mother was sitting in front of their home at that time A1 and A2 assaulted the defacto complainant with aruval.she sustained severe injury and admitted in govt hospital,now the injured victim discharged from the hospital.The offence committed by the accused grave in nature and if they released on bail they may commit the same offence and chance to tampering the evidence. Hence, opposed this bail. By considering the facts and circumstance of this case and period of detention in the

judicial custody from 28.05.2020 and also by considering the nature of this case, this court is inclined to grant bail to the accused.

Accordingly, this bail petition is allowed on following conditions.

1. The accused shall execute a Own bond for a sum of Rs.10,000/- for the present. Futher with in 3 weeks of working days from the lifting of Lock-down the accused shall appear before this Court and shall excute a bond for sum of Rs.10,000/- with two sureties for likesum.
2. After that the accused should appear before the respondent police station, Alanaganallur PS daily at 10.00 AM for the period of 30 days.

Dictated to the Typist typed by him in computer, corrected and Pronounced via e-mail on this 2nd day of June 2020.

T. Sindhumathi (S.D)
Judicial Magistrate,
Vadipatti.